

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 110/TT/2022

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2024 for the seven assets covered under System Strengthening Scheme at Tuticorin- II and Bhuj PS.
- Date of Hearing** : 27.10.2022
- Coram** : Shri I. S. Jha, Member
Shri Arun Goyal, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Madhya Pradesh Power Management Company Limited and 29 others
- Parties Present** : Shri Mukesh Khanna, PGCIL
Shri D.K. Biswal, PGCIL
Shri Zafrul Hasan, PGCIL
Shri Ashish Alankar, PGCIL
Shri Pankaj Sharma, PGCIL

Record of Proceedings

The representative of the Petitioner has made the following submissions:

- a. The instant petition is filed for determination of transmission tariff from COD to 31.3.2024 in respect of the following assets covered under System Strengthening Scheme at Tuticorin-II and Bhuj PS in the Western and Southern Region:

Asset -A: 1 No. 500 MVA 400/220 kV ICT-4 along with associated 400 kV & 220 kV bays at Bhuj Sub-station;

Asset-B: 1 No. 500 MVA 400/220 kV ICT-5 along with associated 400 kV & 220 kV bays at Bhuj Sub-station;

Asset-C: 1 No. 500 MVA 400/220 kV ICT-3 along with associated 400 kV & 220 kV bays at Bhuj Sub-station;

Asset-D: 1 No. 500 MVA, 400/220 kV ICT- 8 along with associated 400 kV & 220 kV Transformer bays at Bhuj PS and 1 No. 1500 MVA, 765/400 kV ICT-4 along with associated 765 kV & 400 kV Transformer bays at Bhuj PS;

Asset-E: 1 No. 500 MVA, 400/220 kV ICT- 7 along with associated 400 kV & 220 kV Transformer bays at Bhuj PS;



Asset-F: 1 No. 1500 MVA, 765/400 kV ICT-3 along with associated 765 kV & 400 kV Transformer bays at Bhuj PS and 1 No. 500 MVA, 400/220 kV ICT-6 along with associated 400 kV & 220 kV Transformer bays at Bhuj PS; and

Asset-G: System Strengthening Scheme at Tuticorin-II (erstwhile Tirunelveli GIS) and Bhuj PS.

- b. The scope of the scheme was discussed and agreed in 42nd Standing Committee Meeting of Southern Region held on 27.4.2018 and 43rd WR SCM held on 11.5.2018. Further, the transmission scheme was agreed in 37th Meeting of WRPC held on 18.12.2018.
- c. The Investment Approval (IA) and expenditure sanction to the transmission project was accorded by Board of Directors of the Petitioner Company vide Memorandum dated 6.12.2018. The estimated completion cost for all the assets is within the FR approved cost.
- d. The transmission scheme was scheduled to be put into commercial between 15 months to 19 months from the date of IA i.e. 5.11.2018. Accordingly, the Scheduled Commercial Operation Date (SCOD) was from 5.2.2020 to 5.6.2020. Asset-A and Asset-B are put into commercial operation within the SCOD and there is time over-run in respect of Asset-C, Asset-D, Asset-E, Asset-F and Asset-H ranging from 104 days to 334 days.
- e. The time over-run is mainly due to the nationwide lockdown due to Covid-19 pandemic and the disruption in the global supply chain leading to delay in procurement of imported components for GIS from China. Further delay is due to heavy rainfall in Kutch district and IMD data has been submitted for the same. Requested to condone the time over-run.
- f. There was change in scope at Tuticorin Sub-station which was discussed and agreed in the 1st SRPC meeting held on 16.12.2019.
- g. MPPMCL has filed a reply vide affidavit dated 12.4.2022 and the rejoinder has been filed vide affidavit dated 2.9.2022. The information sought vide technical validation letter was filed vide affidavit dated 4.8.2022 wherein clarification regarding ACE has been provided.

2. In response to the query of the Commission regarding cost variation of ₹9890 lakh, the representative of the Petitioner submitted that the reasons of cost variation are given in Form-5A which is mainly due to the bid prices received in competitive bidding, conducted as per the Government guidelines.

3. In response to query of the Commission regarding the change in the scope of Tuticorin Sub-station, the representative of the Petitioner confirmed that transformers are being added to existing sub-stations. In response to another query of the Commission regarding proof of delay in procurement from China, the Petitioner submitted that the same could not be submitted at the time of filing the Petition.

4. After hearing the representative of the Petitioner, the Commission directed the Petitioner to submit the reasons for time over-run and PERT chart by 14.11.2022 with a copy to the



Respondents. The Commission further directed the Petitioner to furnish the information within the time specified and observed that no extension of time shall be granted.

5. Subject to above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

